

15.48 hrs.

**COMPULSORY REGISTRATION OF MARRIAGES BILL\****[English]*

SHRI C.P. MUDALA GIRIYAPPA (Chitradurga): I beg to move for leave to introduce a Bill to provide for compulsory registration of all marriages in India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for compulsory registration of all marriages in India".

*The motion was adopted.*

SHRI C.P. MUDALA GIRIYAPPA: I introduce the Bill.

15.48 1/2 hrs.

**CONSTITUTION (AMENDMENT) BILL\***

*(In Section of New Article 48 B)*

*[Translation]*

SHRI BHAGWAN SHANKAR RAWAT (Agra): I beg to move for leave to introduce a Bill further to amend the constitution of India.

*[English]*

MR. CHAIRMAN: The question is:

"The leave be granted to introduce a Bill further to amend the Constitution of India".

*The motion was adopted.*

*[Translation]*

SHRI BHAGWAN SHANKAR RAWAT:

I introduce the Bill.

15.49 hrs.

**NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES ACT (AMENDMENT) BILL\***

*(Amendment to Section 2 etc.)*

*[Translation]*

DR. LAXMINARAYAN PANDEYA (Mandsaur): I beg to move for leave to introduce a Bill to amend the Narcotic Drugs and Psychotropic Substances Act, 1985.

*[English]*

MR. CHAIRMAN : The question is:

"The leave be granted to introduce Bill to amend the Narcotic Drugs and Psychotropic Substances Act, 1985".

*The motion was adopted.*

*[Translation]*

DR. LAXMINARAYAN PANDEYA: I introduce the Bill.

15.49 1/2 hrs

**CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) BILL \***

*(Amendment of the Schedule)*

*[English]*

SHRI UTTAMRAO DEORAO PATIL (Yavatmal): I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950".

*The motion was adopted.*

SHRI UTTAMRAO DEORAO PATIL: I introduce the P<sup>II</sup>.

15.50 hrs.

FOREST (CONSERVATION) AMENDMENT BILL \*

*(Amendment of Section 2, etc.)*

[English]

SHRI RAMESHWAR PATIDAR (Khar-gone): I beg to move for leave to introduce a Bill further to amend the Forest (Conservation) Act, 1980.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Forest (Conservation) Act, 1980."

*The motion was adopted.*

SHR RAMESHWAR PATIDAR: I introduce the Bill.

15.50 1/2 hrs.

HUMAN RESOURCES (UTILISATION) BILL \*

[English]

SHRI S.B. SIDNAL (Belgaum): I beg to move for leave to introduce a Bill to provide for the utilisation of human resources in the best interests of the country and for matters connected therewith.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the utilisation of human resources in the best interests of the country and for matters connected therewith."

*The motion was adopted.*

SHRI S.B. SIDNAL: I introduce the Bill.

15.51 hrs.

YOUTH WELFARE BILL \*

[English]

SHRI S.B. SIDNAL (Belgaum): I beg to move for leave to introduce a Bill to provide for a comprehensive policy for the development of the Youth in the country.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for a comprehensive policy for the development of the Youth in the country."

*The motion was adopted.*

SHRI S.B. SIDNAL: I introduce the Bill.

15.51 1/2 hrs

NATIONAL CHILD WELFARE BOARD BILL \*

[English]

SHRI S.B. SIDNAL (Belgaum): I beg to move for leave to introduce a Bill to provide for the establishment of a National Child Welfare Board for welfare of children and for matters connected therewith.